



**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR**

S.B. Criminal Misc(Pet.) No. 3015/2022

Arnab Goswami S/o Lt. Mr. Manoranjan Goswami, Aged About
50 Years, R/o B1701/1702, Raheja Atlantis CHS, G.K. Marg,
Lower Parel, Mumbai, Maharashtra.

----Petitioner

Versus

The State Of Rajasthan

Mr. Pawan Khera S/o Sh. Harbasn Lal Ji, 559 Otc
Scheme, Udaipur And Also At D-12 Nizamudin East, New
Delhi.

----Respondents



For Petitioner(s)

: Mr. Mahesh Jethmalani, Sr. Advocate,
through V.C., assisted by Mr. Muktesh
Maheshwari

For Respondent(s)

: Mr. Gaurav Singh, Public Prosecutor

JUSTICE DINESH MEHTA

Order

20/05/2022

1. On mentioning being made by Mr. Jethmalani, learned Sr. Advocate, the matter was ordered to be listed today itself.
2. The office has pointed out a defect that certified copy of the FIR has not been filed.
3. The defect is ignored for the time being.
4. It will be required of the petitioner to file certified copy of the FIR within a period of seven days from today.
5. Mr. Jethmalani, learned Sr. Counsel submits that the FIR which has been registered against the petitioner on 17.05.2022 is politically motivated and the same has been lodged in order to harass the petitioner, who is a reputed T.V. Anchor and to get



political clout by the complainant, who claims himself to be a Spokesperson of All India Congress Committee.

6. Learned Sr. Counsel argues that the baseless allegations have been hurled against the petitioner alleging commission of offences under Sections 153A, 295A, 120B, 499, 501, 504 & 505 of the Indian Penal Code without indicating any specific event or date and the allegations levelled against the petitioner are omnibus.

7. He submits that petitioner apprehends that if immediate intervention is not granted by this Court, the police may arrest the petitioner any time.

8. While submitting that the FIR has been registered under Section 153A of the Indian Penal Code, Mr. Gaurav Singh, learned Public Prosecutor prays for and is granted two days' time to complete his instructions.

9. Having regard to the facts and circumstances of the case and considering that the omnibus allegations levelled in the FIR relate to an attempt to de-establish the State Government, this Court is of the view that the immediate and urgent interrogation of the petitioner is not required, particularly when neither details of programme nor any specific incident have been indicated in the written information.

10. List this case on 23.05.2022.

11. Till then neither the Investigating Officer shall proceed in furtherance of the FIR in question nor shall he arrest the petitioner.

(DINESH MEHTA),J

S-III-1-Ramesh/-